

IN THE INCOME TAX APPELLATE TRIBUNAL
RANCHI BENCH, Virtual Court at KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member)

I.T.A. No. 144/Ran/2018
Assessment Year: 2013-14

Ajay Kumar Singh.....*Appellant*
[PAN: AYWPS 1195 F]

Vs.

Pr. CIT, Dhanbad.....*Respondent*

Appearances by:

None appeared on behalf of the Assessee.

Sh. Inderjit Singh, CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 144/Ran/2018 as he has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide his application dated 01.02.2021. The assessee states that he has already filed Form No.-1 & 2 as prescribed under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Sanjay Garg]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Ajay Kumar Singh, Prop:- M/s. Tekriwal Petroleum, At & PO-Bhatdiha, Godda, Jharkhand-814 133.**
2. **Pr. CIT, Dhanbad.**
3. CIT(A)
4. CIT-
5. CIT(DR)

True copy

By order

Private Secretary
ITAT, Kolkata Benches